

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 416 of 2015 in DFR No. 1566 of 2015**

Dated : 21<sup>st</sup> March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**National Aluminium Company Ltd. ..Appellant(s)  
Versus  
Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : Mr. Ashok Gupta, Sr. Adv.  
and Mr. Ghanshyam  
Counsel for the Respondent(s) : Mr. G. Umapathy, Mr. Rutwik  
Panda and Ms. Anshu Malik for  
OERC  
Mr. Raj Kumar Mehta and  
Mr. Himanshi Andley for GRIDCO

**ORDER**

On our query about the nature of the objection raised by the Registry, which as per the learned counsel for the applicant/appellant has caused further delay of 25 days in re-filing the defective appeal, the learned counsel does not specify the nature of the objections raised by the Registry but seeks further time to file the fresh Affidavit. He is granted six weeks time to file the said Affidavit, under copy to the other side. The other side shall be entitled to two weeks time to file reply to the said Affidavit.

Post the matter for hearing on **04<sup>th</sup> July, '16.** No further time shall be granted to the applicant/appellant thereafter.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**